

RE M I N D E R

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR : TRIPURA :
MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-67/2012/_____ /A.

From:- Shri D. Ullah,
Joint Registrar (V&E),
Gauhati High Court,
Guwahati.

To,
The District and Sessions Judge,
Dhubri/ Kokrajhar/ Cachar, Silchar/ Nagaon/ Morigaon/ Golaghat/ Jorhat.

Dated, Guwahati, the ____ August, 2012.

Sub:- Constitution of Committee to ascertain the suitability of the staff of the Subordinate Judiciary for continued utility in service beyond the age of 50 years.

Ref:- This Registry's Letter No.HC.VII-67/2012/2935/A, dtd. 23.04.2012.

Sir,

With reference to the subject cited above, I am to remind you that vide this Registry's letter under reference, you were requested to constitute a Committee in your district to ascertain the suitability of the staff of the Subordinate Judiciary for continued utility in service beyond the age of 50 years, as follows:

- | | | | |
|----|---|---|-------------|
| 1. | District and Sessions Judge | - | Chairperson |
| 2. | Chief Judicial Magistrate | - | Member |
| 3. | Any other Judicial Officer to be nominated by District and Sessions Judge | - | Member |

When the assessment will be in respect of the Staff(s) of the Courts of Special Judge, CBI, Special Judge, Assam, Family Courts, Designated Judge, Assam, MACT or other Tribunals, the Presiding Officer(s) of such Courts/ Tribunals, as the case may be, shall co-chair the Committee along with the District and Sessions Judge of the concerned District.

But, till date no response from you have been received by this Registry.

You are, therefore, directed to inform this Registry in respect of constitution of the aforesaid Committee on or before **31.08.2012**.

This may be treated as **MOST URGENT**.

Yours faithfully,


JOINT REGISTRAR (V&E)

Memo No.HC.VII-67/2012/ 6757-6766 / A, dated, the 23rd August, 2012.